

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

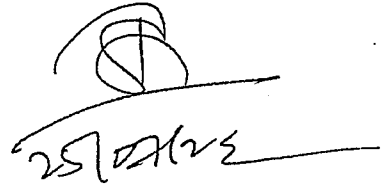
No. 27543-667/Genl./Misc./Circulation/2022

Dated, Delhi the 7 5 JUL 2022

Sub:- Notification regarding Suspension and Removal order of Advocate from practice.

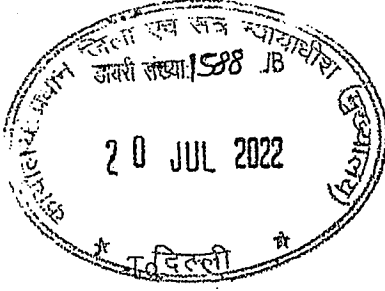
Forwarded a copy of the letter bearing No. 11993/Genl-I/DHC dated 19/07/2022 and this office bearing diary No. 1588/B dated 20/07/2022 alongwith its enclosures i.e. Notification No. 11 of 2022 dated 24/06/2022 and Notification No. 12 of 2022 dated 05/07/2022 of, Honorary Secretary, Bar Council, The Bar Council of Tamilnadu & Puducherry on the subject cited above received from Ld. Joint Registrar(Genl.I), Hon'ble High Court of Delhi, New Delhi, to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.


(RAKESH PANDIT)

Officer In-Charge, General Branch, Central
Additional District & Sessions Judge,
Tis Hazari Courts Delhi

Encl. As above



HIGH COURT OF DELHI : NEW DELHI

(GENL.-ADMN.-I BRANCH)

No. 11993 /Genl-I./DHC
Dated : 19.07.22

The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.

Sub: Notification regarding Suspension and Removal order of Advocate from practice.

Sir,

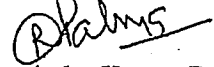
I am directed to forward herewith a copy of Notification No. 11 of 2022 dated 24.06.2022 and Notification No. 12 of 2022 dated 05.07.2022 received from the Secretary, Bar Council, The Bar Council of Tamilnadu & Puducherry, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Encl: as above

Genl. Sr.

9
P. DBS J (Hqrs.)
20/07/22

Yours faithfully,


(Ravinder Kumar Pahuja)
Joint Registrar(Genl.-I)



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

C. RAJA KUMAR
SECRETARY

High Court Campus,
Chennai - 600 104
Phone No : 25342739, 25352595
E- Mail : tnbarcouncil@yahoo.com
www.barcounciloftamilnadupuducherry.org
24.06.2022


Confl. No. 2109 of 2022

Dated

NOTIFICATION NO. 11 OF 2022

It is hereby notified for the general information of the public that the following Order has been passed by the Disciplinary Committee of the Bar Council of Tamil Nadu and Puducherry, against the following advocate borne on the Rolls of the Bar Council, in the matter of professional misconduct case preferred against her.

Sl. No	Roll No.	Name and address of the Advocate	Nature of the order	By the authority
1.	Ms. 3068/2008	Ms. G. Lavanya, Advocate, No.6/4, Jaffer Syrang Street, Mannady, Chennai - 600001.	Suspended from practice for a period of ONE YEAR.	By order dated 09.05.2022 of the Disciplinary Committee (II) of the Bar Council of Tamilnadu in D.C.C. No. 80 of 2021.


(C. RAJA KUMAR)
SECRETARY, BAR COUNCIL.

Copy to:

1. The Registrar General, Supreme Court of India, New Delhi.
2. The Secretary, Bar Council of India, New Delhi
and all the Secretaries of other State Bar Councils.
3. The Registrar General, High Court, Madras and the
Registrars General of all High Courts in India.
4. All the Principal District Judges in the State of Tamil Nadu
and Chief Judge, Pondicherry, Union Territory of Pondicherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai-6
9. Income Tax Appellate Tribunal, Chennai.
10. State Transport Appellate Tribunal, Chennai.

GENERAL BRANCH
Diary No. 2325/G-7
Date 13/7/2022

GENERAL RECEIPT
High Court of Delhi
12 JUL 2022
Receipt No. 5176



C. RAJA KUMAR
SECRETARY

THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

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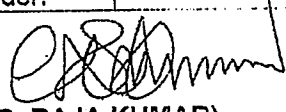
Confl. No. 2344 of 2022

Dated 05.07.2022

NOTIFICATION NO.12 OF 2022

It is hereby notified for the general information of the public that the following Order has been passed by the Disciplinary Committee of the Bar Council of Tamil Nadu and Puducherry, against the following advocate borne on the Rolls of the Bar Council, in the matter of professional misconduct case preferred against him.

Sl. No	Roll No.	Name and address of the Advocate	Nature of the order	By the authority
1.	Ms. 64/2002	Mr. S. Immanuel Jackzon David Roger, 2/2, Shanthi Nagar Main Road, Ramapuram, Chennai 600 089.	He has been Removed from the Rolls of the Bar Council of Tamilnadu and Puducherry and further directed to pay a cost of Rs. 3 lakhs (Rs. 2 lakhs to the complainant and Rs. 1 lakh to the Bar Council Advocates' Relief Fund) within a period of one month from the date of receipt of the order.	By order dated 21.06.2022 of the Disciplinary Committee (II) of the Bar Council of Tamilnadu in D.C.C. No. 238 of 2019.


(C. RAJA KUMAR)
SECRETARY, BAR COUNCIL.

Copy to:

1. The Registrar General, Supreme Court of India, New Delhi.
2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils.
3. The Registrar General, High Court, Madras and the Registrars General of all High Courts in India.
4. All the Principal District Judges in the State of Tamil Nadu and Chief Judge, Pondicherry, Union Territory of Pondicherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.

GENERAL BRANCH
Diary No. 2344/22
Date 13/7/2022

GENERAL RECEIPT High Court of Delhi 12 JUL 2022 Receipt No. 577
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